

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH**

EXCISE APPEAL NO: 927 OF 2012

[Arising out of Order-in- Appeal No: PI/RKS/90/2012 dated 29.03.2012 passed by the Commissioner of Central Excise (Appeals), Pune I]

Challenge Auto tech Pvt. Ltd.

... Appellant

versus

CCE PUNE III

...Respondent

APPEARANCE:

None for the appellant

Ms. A.S. Parab, Authorised Representative for the respondent

CORAM:

HON'BLE DR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO: A/86764/2021

DATE OF HEARING: 14/09/2021

DATE OF DECISION: 14/09/2021

PER: BENCH

When the matter was called for hearing today, the Ld. Authorized Representative for the Revenue submits that the appellant has opted under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and Pronounced in open court)

(S.K. Mohanty)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)